

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-101**  
IB-712/ND/2022

**IN THE MATTER OF:**

Union Bank of India

**Vs.**

M/s PCL Oil & Solvant Ltd.

....Applicant

....Respondent

**SECTION**

U/s 7 of IBC

**Order delivered on 10.10.2022**

**CORAM:**

**SHRI P.S.N. PRASAD,**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Sanjay Bajaj, Adv.

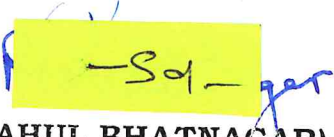
For the Respondent :

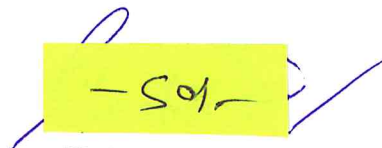
**ORDER**

Heard the submissions made by Ld. Counsel for Financial Creditor. Ld. Counsel for Financial Creditor is directed to furnish the following documents/information in support of the present Section 7 Application.

1. Duly dated, stamped, signed Vakalatnama (afresh).
2. Copy of Gazette Publication regarding merger of Corporation Bank with Union Bank of India.
3. Basic borrowing agreement executed by the Corporate Debtor with Financial Creditor.

A short affidavit showing the crystallization of date of default and also the details of the amount, so far disbursed on various accounts by the bank concerned. Identity Card issued by the bank and a confirmation that Mr. Amit Kumar Singh is presently working in the said bank. The Counsel may also take steps to furnish MCA data-sheet showing that the Corporate Debtor is active and a going concern. The Counsel prayed for grant of week days' time in this matter for complying with the above. Time prayed for is granted. Let the matter be posted to **31.10.2022**.

  
**(RAHUL BHATNAGAR)**  
**MEMBER (T)**

  
**(P.S.N. PRASAD)**  
**MEMBER (J)**